

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP/217(KB)2021

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>TH</sup> JULY 2024

IN THE MATTER OF	ANIL SONY VS SIDHIRATAN CONSTRUCTION PRIVATE LIMITED
UNDER SECTION	SEC. 241(1) SEC. 242(4) SEC. 243(1) (B)

**Appearances (via video conferencing/physically)**

Ms.Urmila Chakraborty,Adv. ]For the petitioner  
Mr.Nilay Sengupta, Adv. ]  
Mr.Sujit Banerjee, Adv. ]  
  
Mr. Rudrajit Sarkar, Adv. ] For the Respondents  
Mr.Debangshu Dinda, Adv. ]

O R D E R

1. Ld.Counsel on both sides present.
2. It is submitted by the Ld.Counsel for the Respondent that the Bank account is frozen. Let information in regard to the same be obtained from the bank.
3. It is further submitted by the Ld.Counsel for the Respondent No.2 & 3 that Bank statement starting from 2021 till the Bank Account was frozen has been furnished to the petitioner. Let an affidavit be filed that there is no other bank account.
4. Let the Bank statement be given alongwith an affidavit that whether any Bank Account is operated by the Company in question, within two weeks.
5. Interim order, if any, will continue.
6. List this matter on **04/09/2024**.

**D. ARVIND**  
**Member (Technical)**

**BIDISHA BANERJEE**  
**Member (Judicial)**